

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)187(PB)/2017

IN THE MATTER OF:

Kaizen Life Science Pvt. Ltd.
And Bullish Trading Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232 of the Companies Act

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Rajiv K. Goel, Adv.
For the Income Tax Deptt. : Ms. Easha Kadian, Proxy Counsel for
Ms. Lakshmi Gurung, Standing Counsel
For the OL, Delhi : Mr. Amish Tandon, Mr. Ajeyo Sharma, Adv.
For RD(NR) Delhi/ROC, Delhi : Mr. Manish Raj, Co. Prosecutor

ORDER

Mr. Goel, learned Counsel for the petitioner states that the First Motion and Second Motion petitions were served on the ITO Circle 5(1), ITO Circle, Ward No. 21(3) at the Income Tax Office, C.R. Building, New Delhi on 02.09.2017. Let a complete paper book alongwith publication affidavit dated 26.09.2017 (Diary No. 3029) be furnished to the proxy counsel for the Standing Counsel of the Income Tax Department during the course of the day. Report, if any, by the Income Tax Department be filed within two weeks with a copy in advance to the Counsel for the petitioner.

List for arguments on 8th January, 2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

28.11.2017
V. Sethi